

श्री रामविलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मद संख्या 4 जो अभी मंत्री महोदय लेड आन करने जा रहे हैं, हम इसका विरोध करते हैं। दिल्ली में जानबूझ कर चुनावों को टाला जा रहा है। सरकार को यह निश्चित रूप से पता है कि दिल्ली में सरकार को एक भी सीट मिलने वाली नहीं है इसलिए यह जानबूझकर किसी न किसी कानून की आड़ लेकर इसको टालने का षडयंत्र है। इसलिए आपसे आग्रह है कि टाइम एक्सटेंशन देने का कोई प्रश्न नहीं है और जो दो-चार चार्जें हैं वे बाद में तय की जा सकती हैं। दिल्ली में चुनावों की घोषणा की जाए और इसको लेड आन करने की अनुमति नहीं दी जाए।

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I oppose this Notification No. S.O. 681 (E): I do not want that it should be laid on the Table of the House because this Government is afraid of the electorate. It never wants to face any election anywhere. Garhwal is a burning example of that. The same thing is being done in Delhi also. They do not want to hold the election. Therefore, I do not want that any further extension should be given and I want that election in Delhi should be held immediately.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): With your permission I have already laid item No. 4 on the Table of the House. I have noted whatever comments have been made by the Hon. Members.

(Interruptions)

SHRI SATISH AGARWAL (Jaipur): Can you give a firm date regarding holding of elections?

DR. SUBRAMANIAM SWAMY: Sir, you ask for his statement.

SHRI SATISH AGARWAL: You give a firm date. Will you hold it after the ASIAD games? Now, you have made Shri H. K. L. Bhagat as Minister. He will take care of Delhi.

श्री रामविलास पासवान : अध्यक्ष महोदय (व्यवधान)

अध्यक्ष महोदय : आपका रिकार्ड हो गया है।

श्री राम विलास पासवान : क्या रिकार्ड हो गया है ?

अध्यक्ष महोदय : प्रॉटेस्ट, अब आप लोग बैठ जाइए।

Report under Banking Companies (Acquisition and Transfer of Undertakings) Act, Notification under Income Tax Act, Central Board of Revenue Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

(a) to re-lay@ on the Table

(a) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

@The Reports were previously laid on the Table on the 30th July, 1982.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1981 along with the Auditor's Report thereon.

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st De-

ember, 1981 along with the Accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(b) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

(i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

(v) Report on the working and the activities of the Punjab and Sind Bank for the year ended the 31st December, 1981 along with the accounts and the Auditor's Report thereon.

(vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-4341/82].

(b) to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 3061 published in Gazette of India dated the 4th September, 1982, regarding exemption to the 'Harijan Sevak Sangh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(ii) S.O. 3062 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Divine Life Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(iii) S. O. 3063 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Central Relief Fund' under section 10(23C) of the income tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.

(iv) S. O. 3064 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Association

of the Physically Handicapped' under section 10(23C) of the Income-tax Act, 1961, for the period covered by the assessment years 1979-80 to 1982-83.

(v) S. O. 3065 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Millowners' Association/Relief Fund Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1977-78.

(vi) S.O. 3066 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Slum and Rural Development Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.

(vii) S.O. 3067 published in Gazette of India dated 4th September, 1982 regarding exemption to the 'Pirojsha Godrej Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(viii) S.O. 3068 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Children's Film Society, India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1976-77, 1977-78, 1980-81 to 1982-83.

[Placed in Library. See No. LT-4511/82].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section

4 of the Central Board of Revenue Act, 1963:—

(i) The Central Board of Excise and Customs (Regulations of Transaction of Business) Amendment Rules, 1982, published in Notification No. GSR 749 in Gazette of India dated the 11th September, 1982.

(ii) The Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1982 published in Notification No. GSR 750 in Gazette of India dated the 11th September, 1982.

[Placed in Library. See No. LT-4512/82.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1982:—

(i) GSR 525(E) and 526(E) published in Gazette of India dated the 17th August, 1982 together with an explanatory memorandum exempting certain specified goods for construction or fitment to ships of Coast Guard, testing equipments etc. when imported from the whole of basic, additional and auxiliary duties of Customs.

(ii) GSR 529(E) published in Gazette of India dated the 17th August, 1982 together with an explanatory note regarding withdrawal of exemption of auxiliary duty of customs granted in respect of alloy steel.

(iii) GSR 533(E) and 534(E) published in Gazette of India dated the 23rd August, 1982 together with an explanatory memorandum exempting di-iso-butylene imported for the manufacture of oxoalcohol from basic customs duty in excess of 45 per cent *ad valorem* and from the whole of auxiliary duty leviable thereon.

(iv) GSR 536(E) published in Gazette of India dated the 24th August, 1982 together with an explanatory memorandum regarding revised rates of exchange for conversion of Norwegian Kroners into Indian currency or *vice-versa* in supersession of Notification dated the 1st July, 1982.

(v) GSR 539(E) published in Gazette of India dated the 26th August, 1982 together with an explanatory memorandum making certain amendment to Notification No. 213-Customs dated the 2nd August, 1982 so as to cover contraceptives made of a combination of metal and plastic and falling under Chapter 90 of the Customs Tariff Act, 1975 for exemption from customs duty.

(vi) GSR 542(E) published in Gazette of India dated the 26th August, 1982 together with an explanatory memorandum raising the rate of basic customs duty on viscose staple fibre from 10 per cent *ad valorem* to 20 per cent *ad valorem*.

(vii) GSR 550(E) and 551(E) published in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum exempting pig iron from the whole of basic customs duty, additional and auxiliary duties.

(viii) GSR 552(E) published in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum extending the validity of Notification No. 78-Customs dated the 1st March, 1982 upto 31st December, 1982.

(ix) GSR 560(E) and 561(E) published in Gazette of India dated the 10th September, 1982 together with an explanatory memorandum exempting raw materials and components required from the manufac-

ture of goods to be supplied to IDA/IBRD/Bilateral/Multilateral aided projects in the country from the whole of basic, auxiliary and additional duties of customs leviable thereon.

(x) GSR 572(E) published in Gazette of India dated the 20th September, 1982 together with an explanatory Note increasing the rate of export duty of Coffee.

[Placed in Library. See No. LT-4513/82].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

(i) The Central Excise (Tenth Amendment) Rules, 1982, published in Notification No. GSR 684 in Gazette of India dated the 14th August, 1982.

(ii) The Central Excise (Eleventh Amendment) Rules, 1982 published in Notification No. GSR 563(E) in Gazette of India dated the 10th September, 1982.

[Placed in Library. See No. LT-4513/82].

(5) A copy each of the Notifications Nos. GSR 548(E) and 549(E) (Hindi and English versions) published in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum regarding new rates of Compounded Levy in respect of specified textile fabrics and new rates of rebate on export of embroidered fabrics of specified varieties, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-4514/82].

12.28 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FAILURE OF INSAT-1A

SHRI RAJESH KUMAR SINGH (Firozabad): I call the attention of the Minister of State for Science and Technology, Electronics, Ocean Development and Non-Conventional Energy Sources to the following matter of urgent public importance and request that he may make a statement thereon:—

"Reported failure of INSAT-1A and steps taken by Government to meet the situation."

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPARTMENT OF NON-CONVENTIONAL ENERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C. P. N. SINGH): On 4th September 1982, at about 1356 Hrs. (IST) the INSAT-1A spacecraft lost its orientation towards Earth following an abnormal drift around the North-South axis. This resulted in loss of normal telemetry signals. Emergency procedures were initiated by the spacecraft controllers to put the spacecraft in high-power omni-directional telemetry mode and to shed all non-essential load on spacecraft power sub-system and to place the spacecraft in 'Safe' sun-acquisition mode pending trouble shooting and implementation of necessary recovery procedures. The situation got complicated when the high-power telemetry failed to turn on when commanded during the procedure to place the spacecraft in the 'Safe' mode. The high-power telemetry was not available until 1815 Hrs. i.e. for crucial 4 hours and 19 minutes. During this period only short intermittent patches of telemetry were available and all the commanding had to be done without having telemetry